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Central Administrative Tribunal
HYDERABAD BENCH : AT HYDERABAD

O.A. No. 363/91

Date of Decision : 11-4-1991.

T.A.No.

Petitioner.

Advocate for the
petitioner (s)

Versus

Respondent.

Advocate for the
Respondent (s)

CORAM :

THE HON'BLE MR. B. N. JAYASIMHA : VICE-CHAIRMAN

THE HON'BLE MR.

1. Whether Reporters of local papers may be allowed to see the Judgement? *NO*
2. To be referred to the Reporter or not? *NO*
3. Whether their Lordships wish to see the fair copy of the Judgment? *NO*
4. Whether it needs to be circulated to other Benches of the Tribunal? *NO*
5. Remarks of Vice Chairman on columns 1, 2, 4
(To be submitted to Hon'ble Vice Chairman where he is not on the Bench)

BNJ
(BNJ)
VC

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

OA 363/91.

Date of Order: 11-4-91.

B.Nirmala

....Applicant

Vs.

1. The Superintendent of Post Offices,
Anantapur, Anantapur District.

....Respondents

Counsel for the Applicant : Shri A.Bhaskara Chari

Counsel for the Respondents : Shri N.R.Devaraj, CGSC

CORAM:

THE HON'BLE SHRI B.N.JAYASIMHA : VICE-CHAIRMAN

(Order delivered by Hon'ble Shri B.N.Jayasimha,
Vice-Chairman)

The applicant has filed this application
aggrieved by the action of the Respondents in not giving
the applicant an application form for applying to the
post of EDBPM, Chiyyedu Village.

2. The applicant states that the respondent had
requested the District Employment Exchange to sponsor the
name of the candidates for the purpose of filling-up the
posts of EDBPM, Chiyyedu Village. The District Employment
Officer sponsored the names of the three candidates ~~and~~
~~and~~ ~~and~~ ~~the applicant's name~~ in his proceedings
dated 15-2-1991. On coming to know that the names of the
persons registered subsequent to the applicant have been
sponsored, the applicant approached the ~~Employment~~ District

for

To

1. The Superintendent of Post Offices,
Anantapur, Anantapur Dist.
2. One copy to Mr. A. Bhaskara Chari, Advocate
1-8-44/A/1 1st Floor Hotel Gulshan, Chikkadapally,
Main Road, Hyderabad.
3. One copy to Mr. N. R. Devraj SC for Rlys, CAT. Hyd Bench.
4. One spare copy.

pvm

Employment Officer, Ananthapur. After verifying the records, the District Employment Officer forwarded another proceedings dt.18-2-1991 sponsoring the name of the applicant and another. The applicant approached the Superintendent of Post Office, Anantapur, requesting that she may be given the application form for applying to the post of EDBPM. The Superintendent of Post Offices, Ananthapur, (Respondent) had orally rejected her request to give the application form without furnishing any reasons. Hence this application.

3. I have heard Shri A.Bhaskarachary, learned counsel for the applicant and Shri N.R.Devaraj, learned standing counsel for the Respondents. After hearing the arguments advanced and considering the averments made, I find that a direction should be issued to the Respondent i.e. the Superintendent of Post Offices, Ananthapur District, to issue an application form to the applicant if her name has been sponsored by the District Employment Officer in proceedings dt.18-2-1991 and consider her name also along with others while making selections to the post of EDBPM, Chiyyedu Village. The applicant will approach the Superintendent of Post Offices for getting the application form within one week from the date of this order and submit the completed form within one week from the date of receipt of the application form. Application is disposed-of with these directions. No costs.

B.N.Jayasimha
(B.N.JAYASIMHA)
Vice-Chairman

Dated: 11th April, 1991.

av1/

Dictated in Open Court

B.N.Jayasimha [Signature]
for Deputy Register (J)

(3)
TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH: HYDERABAD

THE HON'BLE MR. B. N. JAYASIMHA: V.C.
AND
THE HON'BLE MR. D. SURYA RAO: M(J)
AND
THE HON'BLE MR. J. NARASIMHA MURTHY: M(J)
AND
THE HON'BLE MR. R. BALASUBRAMANIAN: M(A)

DATED: 11/4/1991.

ORDER / JUDGMENT.

M.A./R.A./C.A. No.

in

T.A. No.

W.P. No.

O.A. No. 36 3/91

Admitted and Interim directions
issued.

Allowed.

Disposed of with direction.

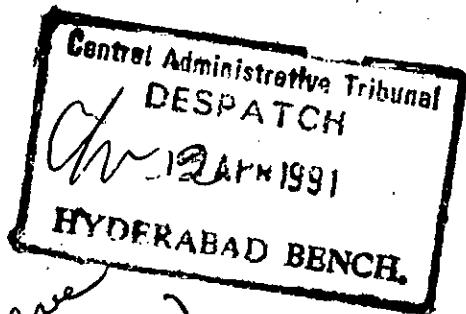
Dismissed.

Dismissed as withdrawn.

Dismissed for default.

M.A. Ordered/Rejected.

No order as to costs.



Shree
No order
against
arbitrarily
D. Jayacharyulu